

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 87/2017, IA 39/2016 and TP Nos. 20 D of 2016 with
TP No. 20/397-398/NCLT/AHM/2016 (New)
CA Nos. 49/2015 With CP No. 51/397-398/CLB/MB/2011 (Old)**

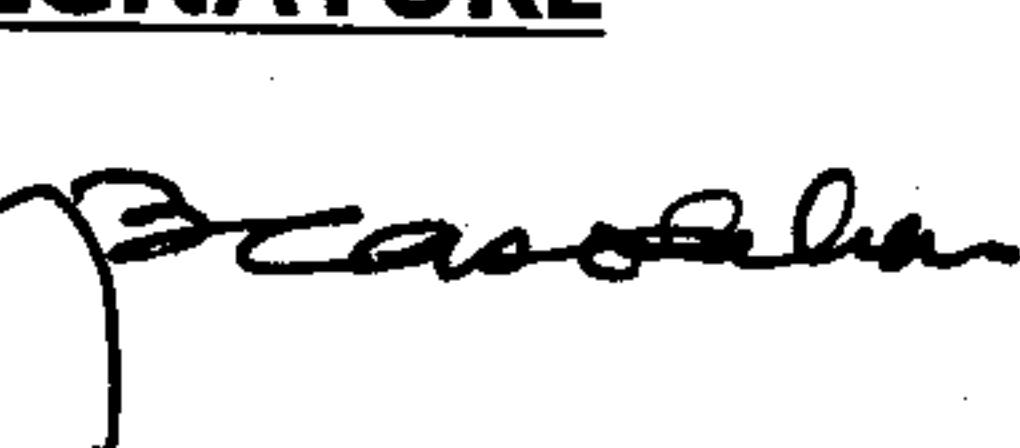
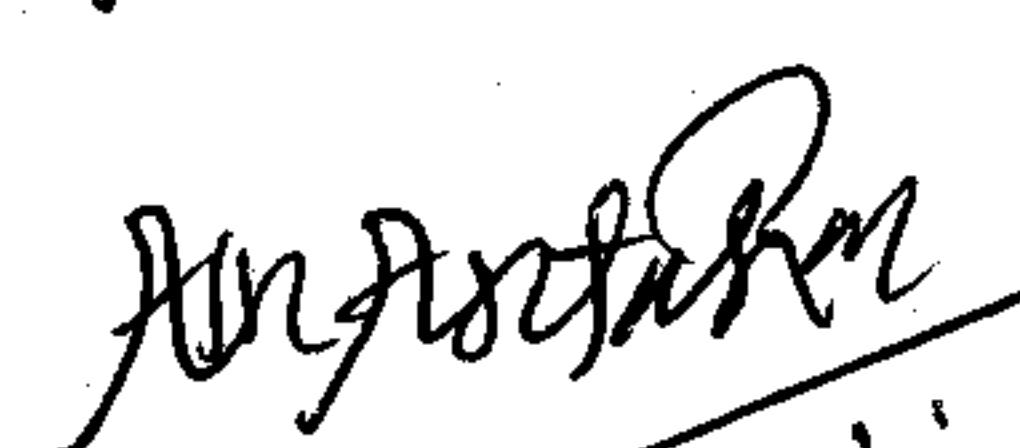
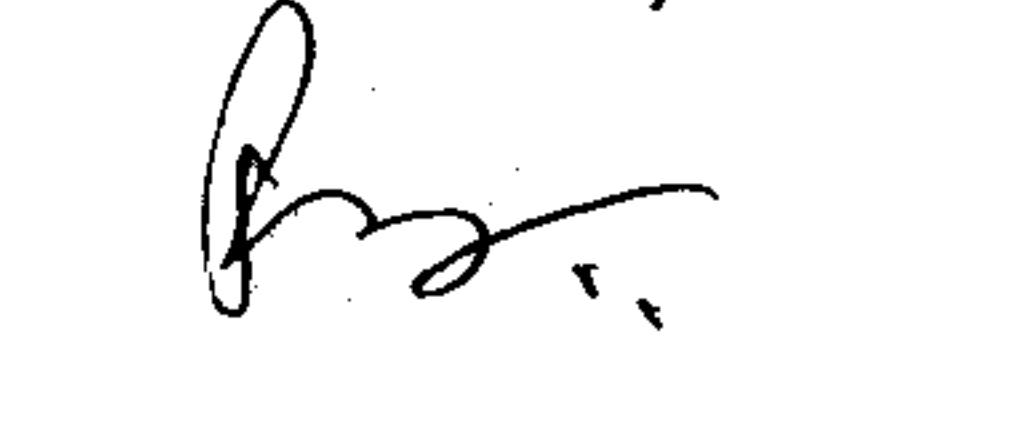
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017**

Name of the Company: Nitesh C. Patel & Ors.
V/s.
Onex Natura Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MILIND KASODEKAR	PRACTISING COMPANY SECRETARY	Respondent c/c RCS	
2.	AJAY M. ANTARKAR	P. C. S.	R - 4	
3	Jay Savla Raju Kothari	Advocate Advocate	Petitioner Petitioner	
		ORDER		

Learned Advocate Mr. Jay Savla with Learned Advocate Mr. Raju Kothari present for Original Petitioners. Learned PCS Mr. Milind Kasodekar present for Original Respondent no. 1 and 3. Learned PCS Mr. Ajay Antarkar present for Original Respondent no. 4. None present for Original Respondent no. 2.

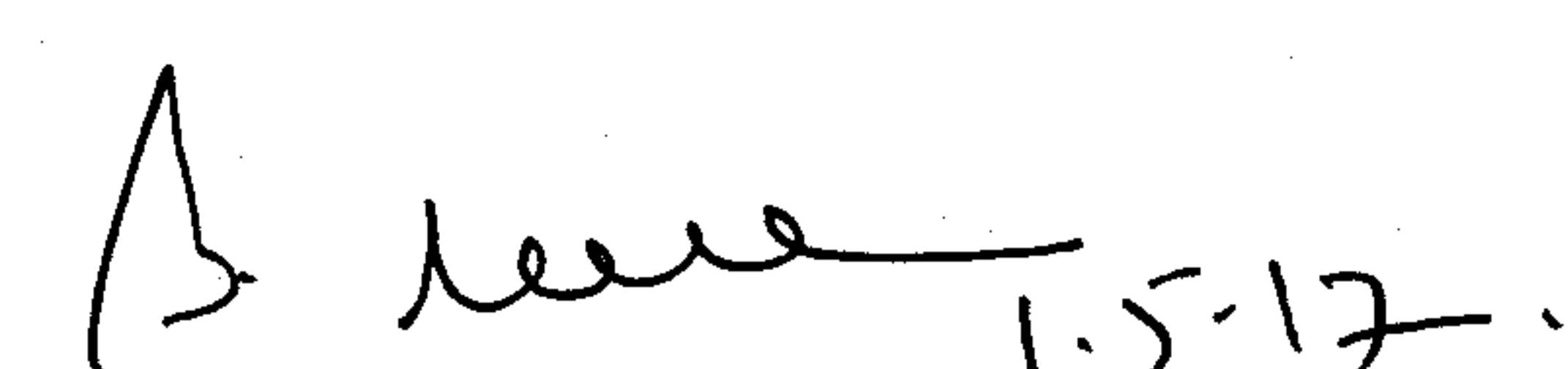
IA 87/2017 is admitted.

Reply by Respondents no. 1, 3 and 4 filed. Rejoinder of petitioner filed.

Heard Learned Counsel for Petitioner and Learned PCS for Respondents no. 1, 3 and 4.

It appears that no notice has been given to Respondent no. 2 in IA 87/2017. Petitioner is directed to serve a copy of application of IA 87/2017 and copy of this order on Respondent no. 2 and file proof of service within two weeks.

List the matter on 11.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of May, 2017.